

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

CIRCUIT SITTING AT INDORE

OA No. 31/05

Indore, this the 10th day of March, 2005.

C O R A M

HON'BLE MR.V.K.MAJOTRA, VICE CHAIRMAN
HON'BLE MR.A.S.SANGHVI, JUDICIAL MEMBER

Dinesh Chandra Dube
S/o Ramchandra Dube
Senior Divisional Accounts Officer
Office of the Executive Engineer
P.W.D. Vidhan Sabha
Division Raipur (Chhattisgarh)

Applicant.

(By advocate Shri R.L.Jain)

Versus

1. Accountant General I (MP)
Accounts and Entitlement
53, Arera Hills
Bhopal (M.P.)

2. Deputy Accountant General (Works)
Office of the Accountant General I (M.P.)
43 Arera Hills
Bhopal (M.P.)

Respondents.

(By advocate None)

O R D E R (oral)

By V.K.Majotra, Vice Chairman

Applicant is aggrieved that he has been discriminated against, in the sense that he has not been provided a posting commensurate with his status and seniority in the cadre. He has challenged Annexure A1 dated 9.7.2004 whereby he has been posted as Senior Divisional Accounts Officer in Lok Nirman Vidhan Sabha Sambhag, Raipur against the guidelines of the department. In this connection, learned counsel for the applicant pointed out that the applicant made several representations including representation dated 16.10.2004. However, the respondents have not responded back at all.



2. In our considered opinion, at this stage itself, without issuing a notice to the respondents whose rights shall not be prejudiced, this OA can be disposed of by directing the respondents to consider and decide the applicant's representation dated 16.10.2004 by detailed and reasoned orders within a period of two months from the date of communication of these orders. Ordered accordingly. The respondents shall also take into consideration the present OA as a supplementary representation of the applicant.

A.S.S.
(A.S.SANGHVI)

Judicial Member

aa.

V.K. Majotra
(V.K. MAJOTRA)
Vice Chairman

10.3.05

**BEFORE THE HONOURABLE CENTRAL ADMINISTRATIVE
TRIBUNAL JABALPUR**

O.A. No. 31/2005

Dinesh Chand Dube

.....**Applicant**

Vs

M.P. Accountant General and Others.....

....**Respondents**

Above O.A. has been heard to day and finally disposed of, while giving direction to the Respondents to decide the matter within a period of two months while giving detailed reasoned order on applicant's representation dated 24.10.2004 and also while treating this O.A. as supplementary representation.

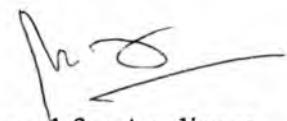
Since no notice has been given in this case hence its humbly prayed in view of facts and circumstances of the case that Honourable Administrative Tribunal may kindly send the copy of the order along with the copy of the O.A. to both the respondents for compliance as per orders so given.

To sets of O.A. have already been submitted by the applicant and are available in the record of this case.

It is therefore prayed accordingly which may kindly be allowed.

Indore

Submitted by



Counsel for Applicant

Dated : 10.03.2005